Planned Growth of Delhi

*225. SHRI BHIKU RAM JAIN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the projections, if any, made by the Delhi Development Authority in regard to the population of the Capital of India 2001 AD ;

(b) whether any special steps are proposed to regulate and plan the growth of the metropolis in view of phenomenal increase in its population every year ;

(c) whether it is proposed to constitute a high level committee to go into the question of land development in Delhi and other related aspects ; and

(d) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) According to the projections made by the Registrar General of Census the population of urban Delhi is expected to be between 122 lakhs to 146 lakhs in 2001 AD. On account of the serious limitations imposed by the constraints of water, power and transportation. the DDA is preparing a perspective development plan for Delhi for 1981-2001, for a population 122 lakhs.

(b) Yes Sir, by the integrated development of the National Capital Region so that the prosperity and burdens of urbanisation are shared by the region and balanced development is promoted.

(c) and (d). The Lt. Governor has set up a committee on 2-4-1982 under the Chairmanship of Chief Secretary, Delhi Administration which will review the questions of policies and procedure in regard to the acquisition, development and disposal of land for commercial and residential purposes and other related aspects.

Vacation of F.C.I. Godowns by Private Parties

*226. SHRI H. N. NANJE GOWDA :
SHRI D. M. PUTTE GOWDA :

Will the Minister of AGRICULTURE be pleased to lay a statement showing :

(a) the number of godowns with the Food Corporation of India in the country (State-wise) ;

(b) whether it is a fact that FCI has given a large number of their godowns to some private parties in the country ;

(c) if so, full details thereof :

(d) whether the FCI has recently decided to get their godowns vacated from the private parties ;

(e) if so, whether an investment of Rs. 6 crores will soon become a dead loss unless the FCI reconsiders its decision ; and

(f) if so, what steps have been taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN) : (a) A statement is laid on the Table of the Sabha.

(b) No, Sir.

(c) to (f). Do not arise.

Statement

Number of Godowns (owned & hired) with the Food Corporation of India in the country (State-wise)

S. No.	Name of State	Total
1.	Assam	66
2.	Andhra Pradesh	137
3.	Bihar	76
4.	Delhi	5
5.	Gujarat	25
6.	Himachal Pradesh	13
7.	Haryana	129
8.	Jammu & Kashmir	8
9.	Kerala	40
10.	Karnataka	43
11.	Madhya Pradesh	246
12.	Maharashtra	27
13.	Orissa	33
14.	Punjab	385
15.	Rajasthan	90
16.	Tamil Nadu	80
17.	Uttar Pradesh	212
18.	West Bengal	243
19.	North Eastern Region	21
	Total :	1,879

फालतू कृषि भूमि का वितरण

*227. **श्री सत्य नारायण जटिया :** **क्या ग्रामीण विकास** मन्त्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) सरकार के पास कृषि भूमि का कुल क्षेत्र कितना है और भूमिहीन लोगों में वितरण के लिए उपलब्ध फालतू कृषि भूमि का क्षेत्र कितना है ;

(ख) गत दो वर्षों के दौरान भूमिहीन व्यक्तियों में वितरित की गई कृषि भूमि का राज्यवार क्षेत्र कितना है और फालतू भूमि का कितना क्षेत्र अब भी वितरण के लिए उपलब्ध है ;

(ग) क्या अल्पवयस्क बच्चों के संयुक्त परिवारों के एक से अधिक सदस्यों को और भूमि रखने वाले व्यक्तियों को भूमि आबंटित करने की कोई व्यवस्था की गई है; और यदि हां, तो तत्संबंधी ब्योरा क्या है; और

(घ) क्या इस प्रकार अब तक वितरित की गई भूमि के विकास के लिए तत्काल सहायता प्रदान करने की कोई योजना सरकार के पास है और यदि हां, तत्संबंधी ब्योरा क्या है ?

कृषि और ग्रामीण विकास मन्त्रालयों में राज्य मन्त्री (श्री बालेश्वर राम) : (क) संशोधित अधिकतम भूमि सीमा कानूनों के अन्तर्गत लगभग 27.50 लाख एकड़ क्षेत्र कब्जे में लिया गया है जिसमें से अभी तक 19.22 लाख एकड़ भूमि को भूमिहीन व्यक्तियों में वितरित किया गया है; इस प्रकार लगभग 8.28 लाख एकड़ भूमि शेष बची हुई है जो भूमिहीन व्यक्तियों को वितरित करने के लिए उपलब्ध है।

(ख) एक विवरण संलग्न है।

(ग) इस विषय में राष्ट्रीय मार्गदर्शी सिद्धान्तों के अनुसार, फालतू भूमि को वितरित करते समय प्राथमिकता भूमिहीन कृषि श्रमिकों विशेषकर अनुसूचित जातियों तथा अनुसूचित जनजातियों के भूमिहीन श्रमिकों के लिए दी जानी चाहिए। अल्पवयस्क बच्चों को भूमि आबंटित करने का कोई प्रावधान नहीं है। तथापि, कुछेक राज्यों में फालतू भूमि को ऐसे व्यक्ति को आबंटित करने का प्रावधान है जिसके पास